

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 607
IB-839/ND/2022
IA/2547/2023

IN THE MATTER OF:

Small Industries Development Bank of India

...PETITIONER

Vs.

Mr. Amar Nath Rai

...RESPONDENT

Section

U/s 95(1) of IBC, 2016

Order delivered on 01.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant :

For the Respondent :

ORDER

Erratic supply of electricity which resulted in non-availability of internet services, matter could not be taken up for hearing. List the matter on **30.07.2024.**

Sd/-
(Rahul Bhatnagar)
Member (T)